

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No.431/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th November 2017, 10.30 A.M

Name of the Company	Jai Balaji Industries Ltd.-Vs-BST Infratech Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mrs. Manji Shuteria, Adv } *Petitioner*
Mrs. Sonia Sharma, Adv } *Operational creditor*

Sonia Sharma

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operational creditor has submitted that in compliance of the order dated 06/10/2017 she had tried to obtain the certificate from the bank, but the bank has not issued the said certificate. As per provisions of Section 9(3)(c) of the Insolvency & Bankruptcy Code, 2016 (IBC) bank has to issue a certificate confirming that there is no payment of an unpaid operational debt by the corporate debtor. Therefore, petitioner is directed to serve the copy of the order on the concerned bank so that bank authority may issue certificate as required u/s. 9(3)(c) of the IBC.

Office is directed to issue certified copy of the order upon compliance of all requisite formalities on urgent basis.

List on 30/11/2017 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)